

Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan be suspended from the service of the Council for the remainder of this 262nd Session, under Rule 256 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha.

The motion was adopted.

....(Interruptions)...

MR. CHAIRMAN: Hon. Members, Shri Pramod Tiwari, Shri Jairam Ramesh, Dr. Ameer Yajnik, Shri Naranbhai J. Rathwa, Shri Syed Nasir Hussain, Shrimati Phulo Devi Netam, Shri Shaktisinh Gohil, Shri K.C. Venugopal, Shrimati Rajani Ashokrao Patil, Shrimati Ranjeet Ranjan, Shri Imran Pratapgarhi, Shri Randeep Singh Surjewala, Shri Sukhendu Sekhar Ray, Shri Mohammed Nadimul Haque, Shri Abir Ranjan Biswas, Dr. Santanu Sen, Shrimati Mausam Noor, Shri Prakash Chik Baraik, Shri Samirul Islam, Shri M. Shanmugam, Shri N.R. Elango, Dr. Kanimozhi NVN Somu, Shri R. Girirajan, Prof. Manoj Kumar Jha, Dr. Faiyaz Ahmad, Dr. V. Sivadasan, Shri Ram Nath Thakur, Shri Aneel Prasad Hegde, Shrimati Vandana Chavan, Prof. Ram Gopal Yadav, Shri Javed Ali Khan, Shrimati Mahua Maji, Shri Jose K. Mani, Shri Ajit Kumar Bhuyan are suspended from the service of the Council for the remaining part of this 262nd Session of Rajya Sabha. *...(Interruptions)...* The suspended Members are required, under Rule 256 (3) to quit the precincts of the Council of States.

SUSPENSION OF MEMBERS AND REFERENCE TO THE COMMITTEE OF PRIVILEGES

MR. CHAIRMAN: Hon. Members, right from the start of today's proceedings, some hon. Members had disrupted the House by shouting slogans and displaying placards. *...(Interruptions)...* The House had to be adjourned thrice; thereby the agenda before

the House could not be taken up. ...*(Interruptions)*... Hon. Members may appreciate that Zero Hour submissions, Question Hour belong to them, to raise matters of public importance and hold the Government accountable. ...*(Interruptions)*... Despite my repeated request, some hon. Members continued their act of wilful defiance of the directives of the Chair and violations of the Rules of the House. Due to their ignoble and grossly disorderly conduct, carrying placards in this sacred temple of democracy, committing its severe sacrilege, I hereby name the following Members under Rule 256 of the Rules of Procedure and Conduct of Business in the Council of States; Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim. Disturbance and disruption cannot be allowed to be weaponized to sacrilege this temple of democracy. Hon. Leader of the House to move the Motion. ...*(Interruptions)*...

THE LEADER OF THE HOUSE (SHRI PIYUSH GOYAL): Sir, I may be permitted to move a Motion under Rule 256(2) and Rule 190. ...*(Interruptions)*...

MR. CHAIRMAN: Hon. Members, under Rule 190(2), I request those Members, who are in favour of leave being granted, to rise in their places. ...*(Interruptions)*...

Hon. Members, you may be taken to be supporting it because under Rule 190(2), only those who rise support the Motion. I find that more than 25 Members have risen in their places. The hon. Leader of the House has the leave of the Council. He may now move the Motion. ...*(Interruptions)*...

SHRI PIYUSH GOYAL: Sir, with your kind permission, I move the following Motion:

"That this House is of the opinion that the dignity of the Upper House, i.e., the House of Elders which is ordained to enlighten the 140 crore people of the largest democracy has been sacrilegged beyond tolerance by the misconduct of Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim who continuously shouted slogans and displayed placards thereby disrupting the proceedings of the House in gross violation of the Rules of the House and utter disregard to the authority of the

Chair and having been named by the Chair resolves that the cases of the above-mentioned Members, Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim be referred to the Committee of Privileges under Rule 191 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha, for examination, investigation and report within a period of three months and the said Members be suspended from the service of the Council till the House has the benefit of the Report of the Committee of Privileges." ...(*Interruptions*)...

MR. CHAIRMAN: The question is:

"That this House is of the opinion that the dignity of the Upper House, i.e., the House of Elders which is ordained to enlighten the 140 crore people of the largest democracy has been sacrilegged beyond tolerance by the misconduct of Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim who continuously shouted slogans and displayed placards thereby disrupting the proceedings of the House in gross violation of the Rules of the House and utter disregard to the authority of the Chair and having been named by the Chair resolves that the cases of the above-mentioned Members Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G.C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A. A. Rahim be referred to the Committee of Privileges under Rule 191 of the Rules of Procedure and Conduct of Business in the Council of States, Rajya Sabha, for examination, investigation and report within a period of three months and the said Members be suspended from the service of the Council till the House has the benefit of the Report of the Committee of Privileges." ...(*Interruptions*)...

The motion was adopted.

MR. CHAIRMAN: The cases of the hon. Members Shrimati Jebi Mather Hisham, Dr. L. Hanumanthaiah, Shri Neeraj Dangi, Shri Rajmani Patel, Shri Kumar Ketkar, Shri G. C. Chandrashekhar, Shri Binoy Viswam, Shri Sandosh Kumar P, Shri M. Mohamed Abdulla, Dr. John Brittas and Shri A.A. Rahim stand transferred to the Committee of Privileges, Rajya Sabha. The suspended Members are required under Rule 256(3) to quit the precincts of the Council forthwith.

Hon. Members, I urge you to follow the rules, engage in orderly conduct, don't reduce yourselves to a shouting brigade; don't let down the reputation of this august House before the people at large. *..(Interruptions)..* Your conduct has to be so exemplary that people can emulate it. *..(Interruptions)..* As Chairman of this august House, a rare privilege that I have, I bow my head in shame that we are far from the expectations of the people. *..(Interruptions)..* Our conduct is far distanced from rules. I find experienced Members getting into this mode. *..(Interruptions)..* I urge you with folded hands, save the temple of democracy; don't sacrilege the temple of democracy. Please follow the rules. You are required to quit the precincts of the House so that legislative work can continue. *..(Interruptions)..* People of this country pay handsomely to sustain our Parliamentary institution. *..(Interruptions)..* They have high expectations. They want us to engage in our constitutional ordainment, discharge our obligations. *..(Interruptions)..* It pains my heart and it will pain heart of every Indian today that this Upper House that has to enlighten the people at large is ravaging the very idea of our constitutional essence. *..(Interruptions)..* I plead with you, please leave the precincts of the House so that listed legislative work can continue. *..(Interruptions)..* When I look at some of you, experienced people getting into that mode, we are setting a very dangerous example. We are not only not doing our duty, we are giving an example and losing our relevance. *..(Interruptions)..* We lost our relevance today where we could have sent a very sound message to our mothers and sisters by participating in the Legislation relating to Jammu and Kashmir. *..(Interruptions)..* We didn't. *..(Interruptions)..* In deep pain, I have no option; I have, hon. Members, no option when people obstinately decline to see reason, decline to follow rules and have reduced themselves to a shouting brigade, which will put to shame the entire institution of Parliament. This cannot be countenanced. *..(Interruptions)..* The House stands adjourned to meet at 11.00 a.m., on Tuesday, the 19th December, 2023.

*The House then adjourned at fifty-five minutes past four of the clock,
till eleven of the clock on Tuesday, the 19th December, 2023.*